BEFORE THE NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH AT HYDERABAD

C.A. NO. 21/CB/2015

(T.P. NO. 138/HDB/2016)

Date of Order: 14.09.2016

Between:

- Lewek Altair Shipping Pvt. Ltd
 D. No. 70-15-77, 3rd Croos, RR Nagar,
 NFCL Road, Kakinada,
 Andhra Pradesh-533003.
- Mr. Kian Soo Lee, Director (DIN- 033445153)
 238, Orchard Boulevard, #09-05
 Singapore-237973.
- Mr. Adarsh Kumar A/L Charanji Lal Amarnath, Director DIN-03606101 No.5555-C, Klebang Besar, Melaka-75200, Malaysia

...Applicants

AND

The Registrar of Companies,
Andhra Pradesh and Telangana
2nd Floor, Corporate Bhawan
GSI Post, Bandlaguda
Tattiannaram Village, Nagole
Hyderabad – 500068, Telangana

...Respondent



Representative for the Applicants

...Mr. Ajay S. Srivastava Practicing Company Secretary

CORAM:

Hon'ble Mr. RAJESWARA RAO VITTANALA, MEMBER (JUDL) Hon'ble Mr. RAVI KUMAR DURAISAMY, MEMBER (TECH)

ORDER

(As per Mr. Rajeswara Rao Vittanala, Member (J))

- 1. The Application was initially filed before Hon'ble Company Law Board, Chennai Bench, Chennai. Since the National Company Law Tribunal, Hyderabad Bench (NCLT) has been constituted for the cases pertaining to states of Andhra Pradesh & Telangana, the case is transferred to Hyderabad Bench of NCLT. Hence, we have taken it on records of NCLT, Hyderabad Bench and deciding the case.
- 2. The present application has been filed by Lewek Altair Shipping Pvt. Ltd along with two Directors namely Kian Soo Lee and Mr. Adarsh Kumar A/L Charanji Lal Amarnath U/S 621A R/W Sec. 210 and 220 of the Companies Act, 1956 and Regulations 14 of Company Law Board Regulations, 1991 by praying to condone the delay of 325 days in lying audited accounts before the members.
- 3. Heard Sri Ajay S. Shrivastava, learned Practicing Company Secretary for the Applicants. The learned Practicing Company Secretary for the applicant



did not furnish material facts in detail for compounding the offence in the application. Therefore, the learned Practicing Company Secretary for the Applicants wanted to withdraw the present application with a liberty to file a fresh Company Application by seeking the relief as sought in the present application. In view of the above circumstances, the present Company Application is disposed off with a liberty to the applicants to file a fresh application by incorporating all material facts.

Sd/-

RAVIKUMAR DURAISAMY MEMBER (TECHNICAL) Sd/-

RAJESWARA RAO VITTANALA MEMBER (JUDICIAL)

CERTIFIED TO BE TRUE COPY OF THE ORGINAL

V. Annapoorna
V. ANNA POORNA
Asst. DIRECTOR
NCLT, HYDERABAD - 68